



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs.
(Power Section) Civil Secretariat, Srinagar.

Notification
Srinagar, 11th of September, 2018

SRO 393 . - In exercise of powers conferred by sub section (1) of section 12 of the Code of Criminal Procedure, Samvat, 1989, the Government hereby appoint the officers mentioned in the annexure to this notification to be the Executive Magistrates of the first class who shall exercise all the powers of an Executive Magistrate of the first class within such jurisdiction as may be assigned to them by the District Magistrate, Udhampur till the municipal elections are over.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government, (Incharge)

NO: LD (P) 04/Mise-I-Udhampur.

Dated: - 11 -09 -2018.

Copy to the:-

1. Commissioner/Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K High Court, Srinagar.
4. District Magistrate, Udhampur. This is with reference to his letter No. DDEO/ U/18/2895-96 dated 04-09.2018.
5. General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette
- ✓ 6. SRO Section, Department of L, J& PA (w.7.s.c)


11/9
(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer